

is a High Court. They can appeal to it. What can I do?

*(Interruptions)*

MR. SPEAKER: Now, Papers to be Laid. Shri J. Vengal Rao.

11.10 hrs.

PAPERS LAID ON THE TABLE

*[English]*

**Statement regarding review on the working of and Annual Report of Andrew Yule and Co. Ltd for 1987-88, etc.**

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619(A) of the Companies Act, 1956:-
  - (a) (i) A statement regarding Review by the Government on the working of the Andrew Yule and Company Limited, Calcutta, for the year 1987-88.
  - (ii) Annual Report for the Andrew Yule and Company Limited, Calcutta, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-7058/88]
  - (b) (i) Review by the Government on the working of the Hindustan Organic Chemi-

cals Limited, for the year 1987-88.

(ii) Annual Report of the Hindustan Organic Chemicals Limited for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-7059/88]

**Annual Report and review on the working of Indian Institute of Mass Communication**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Mass Communication, New Delhi, for the year 1987-88. [Placed in Library. See No. LT-7060/88]

**Review on the working of and Annual Report of Steel Authority of India for 1987-88**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHA KRISHNA MALAVIYA): On behalf of Shri Makhhan Lal Fotedar, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English ver-

sions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government on the working of the Steel Authority of India Limited, New Delhi, for the year 1987-88.
- (ii) Annual Report of Steel Authority of India, New Delhi for the year 1987-88 along with Audited Accounts and comments of Comptroller and Auditor General thereon. [Placed in Library. See No. LT-7042/88]

**Notification regarding reduction in customs Duty on injection blow moulding machine and Income Tax (Tenth Amendment) Rules, 1988**

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): I beg to lay on the Table:-

- (1) A copy each of Notification No. 313/88-Customs and 314/88-Customs (Hindi and English versions) published in Gazette of India dated the 9th December, 1988 regarding reduction in the customs duty on injection blow moulding machine to the level of 55 per cent ad valorem and at the same time increase in duty in respect of four specified packaging machinery from the existing level of 35 per cent to 55 per cent ad valorem, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-7061/88]
- (2) A copy of the Income-tax (Tenth Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 1108(E) in Gazette of India the 28th November, 1988, under section

296 of Income-tax Act, 1961. [Placed in Library. See No. LT-7043/88]

**Review on the working and Annual Report of Goa Shipyard Ltd. for 1987-88**

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government on the working of the Goa Shipyard Limited, Goa, for the year 1987-88.

- (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-7062/88]

**Annual Report and a statement regarding review on the working of life Insurance Corporation of India for 1987-88**

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review

by the Government of the working of the Life Insurance Corporation of India for the year 1987-88. [Placed in Library. See No. LT-7044/88]

**Review on the working and Annual Report of Indian Telephone Industries Ltd., for 1987-88 and review on the working and Annual Report of Hindustan Teleprinters Ltd. for 1987-88**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
  - (a) (i) Review by the Government on the working of the Indian Telephone Industries Limited, Bangalore, for the year 1987-88.
  - (ii) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-7045/88]
  - (b) (i) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1987-88.
  - (ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General

thereon. [Placed in Library. See No. LT-7046/88]

**Annual Report and review on the working of Coir Board for 1987-88 and a statement regarding review on the working of Central Tool Room and Training Centre for 1987-88 etc., etc.**

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : On behalf of Shri M. Arunachalam, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Cochin, for the year 1987-88 under section 19 of the Coir Industry Act, 1953.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Coir Board, Cochin, for the year 1987-88. [Placed in Library. See No. LT-7047/88]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room, and Training Centre, Calcutta, for the year 1987-88. [Placed in Library. See No. LT-7048/88]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of

Tools Design, Hyderabad, for the year 1987-88. [Placed in Library. See No. LT-7049/88]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 1987-88 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room, Ludhiana, for the year 1987-88. [Placed in Library. See No. LT-7050/88]

**Coffee (Second Amendment) Rules, 1988, Review on the working of and Annual Report of State Trading Corporation for 1987-88 and Annual Report and Review on the working of Indian Institute of Foreign Trade for 1987-88**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): I beg to lay on the Table—

- (1) A copy of the Coffee (Second Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 851 in Gazette of India dated the 29th October, 1988, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-7063/88]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government on the working of the State Trading Corporation, New Delhi, for the year 1987-88.

(ii) Annual Report of the State Trading Corporation, New Delhi.

for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-7064/88]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1987-88 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1987-88. [Placed in Library. See No. LT-7065/88]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Calcutta, for the year 1986-87 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Engineering Export Promotion Council, Calcutta, for the year 1986-87.

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-7056/88]

**The Drugs and Cosmetics (Second Amendment) Rules, 1988 Annual Report and review on the working of Central Council for Research in Homoeopathy for 1987-88 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:-

(i) The Drugs and Cosmetics (Second Amendment) Rules, 1988 published in Notification No. G.S.R. 675(E) in Gazette of the India dated the 2nd June, 1988.

(ii) The Drugs and Cosmetics (Seventh Amendment) Rules, 1988 published in Notification No. G.S.R. 813(E) in Gazette of India dated the 27th July, 1988.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (1) (i) above. [Placed in Library. See No. LT-7051/88]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1987-88 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1987-88 along with Audited Accounts. [Placed in Library. See No. LT-7052/88]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1987-88.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Health

and Family Welfare, New Delhi, for the year 1987-88. [Placed in Library. See No. LT-7053/88]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1987-88 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cancer institute, Madras, for the year 1987-88. [Placed in Library. See No. LT-7054/88]

- (6) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 1987-88 along with Audited Accounts. [Placed in Library. See No. LT-7055/88]

[*Translation*]

**Chandigarh Juvenile Justice Rules,  
1987**

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): I beg to lay on the Table a copy of the Chandigarh Juvenile Justice Rules, 1987 (Hindi and English versions) published in Notification No. 56/4/1/88-FII (14)/3416 in Chandigarh Gazette dated the 14th March, 1988, issued under Section 61 of the Juvenile Justice Act, 1986. [Placed in Library. See No. LT-7057/88]

11.12 hrs.

MESSAGES FROM RAJYA SABHA

[*English*]

SECRETARY-GENERAL: Sir, I have to report the following messages received from